

APPELLATE TRIBUNAL FOR ELECTRICITY
Core-4, 7th Floor, SCOPE Complex, Lodhi Road
New Delhi – 110 003.
www.aptel.gov.in

Registry/Misc/2012

Date : 3/2/1012

CIRCULAR

It is informed to all the parties concerned that when an appeal is filed in the APTEL beyond the prescribed period of limitation i.e. 45 days, thereafter an application for condonation of delay may also be filed depending upon the facts and circumstances of the case.

However, at the time of scrutiny of the appeal, by the Registry if some objections/defects are found in the appeal, then the parties or their counsel are further directed to remove such objections/defects those are prescribed in the “Defects in Filing” letter sent by the Registry, within seven days from the date of receipt of the “Defects in filing” letter by party or counsel, either by hand or by post or by any other mode as applicable.

(REGISTRAR)

Copy to :

1. All the Notice Boards of the Tribunal
2. All the PPS/PS to Hon’ble Members for submission of this circular before the Hon’ble Members for information
3. Bar Room of APTEL
4. Website of APTEL